

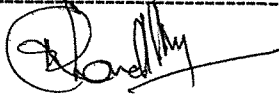
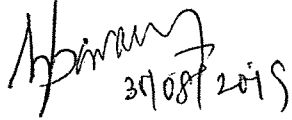
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 30-08-2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/905/2019
PETITION NUMBER : IBA/660/2019
NAME OF THE PETITIONER(S) : AUTOMOTIVE COACHES AND COMPONENTS LTD
NAME OF THE RESPONDENT(S) : BANK OF MAHARASHTRA
UNDER SECTION : 60(5)(C)

S.No.	Name (in Capital)	Represented by	Signature
1.	K. CHANDRASEKARAN	Respondent. Applicant	
2)	K. ADUL for Adv. K. Somasundaram	Applicant	 30/08/2019

ORDER

On the Application filed by the Corporate Debtor asking for mediator over the proceedings (IBA/660/2019) u/s. of IBC moved by a Nationalised Bank, based on Companies (Mediation & Conciliation) Rules 2016, when we have asked this Applicant counsel as to how these Rules are applicable to IBC proceedings, the Applicant counsel has failed to show any provision under IBC envisaging the aforesaid Rules are even applicable to IBC proceedings, therefore this MA/905/2019 is hereby **dismissed as misconceived.**

(S.VIJAYARAGHAVAN)
Member (Technical)

(B.S.V.PRAKASH KUMAR)
Member (Judicial)